

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.02
CP (IB) No. 142/BB/2019

IN THE MATTER OF:

M/s. Corporation Bank
Vs.
M/s. Yojaka India Pvt. Ltd.,

... Petitioner
... Respondent

Order under Section 7 of the I & B Code, 2016

Order delivered on 19.12.2022

CORAM:

TMT.T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri V.R Vinay Kumar
For the Respondent : Shri Y Suryanarayana a/w
Shri Yogendra B. Achar

ORDER

1. Heard Shri V.R Vinay Kumar, Learned Counsel for the Petitioner and Shri Y.Suryanarayana, along with Shri Yogendra.B.Achar, Learned Counsel for the Respondent.
2. The Learned Counsel for the Respondent submitted that they have filed a Memo enclosing the One Time Settlement (O.T.S) offer letter between the parties.
3. The Learned counsel for the Petitioner seeks two days time to submit the response. It is also noted that there is a stay granted by the Hon'ble High Court of Karnataka. However, the Learned Counsel for the Respondent states that the matter pending before the Hon'ble High Court of Karnataka will not come in way for disposal of the present petition.
4. List the case on **22.12.2022**.

- Sd -
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

- Sd -
T.KRISHNAVALLI
MEMBER (JUDICIAL)